

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/8686/2020**

This the 08<sup>th</sup> day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Mr. Sanjeev Raina & Ors

.....Applicants

(Advocate:- Mr. R K S Thakur)

Versus

1. State of Jammu and Kashmir & Ors

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**O R D E R**

**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

This TA (TA No.61/8686/2020) arises out of SWP No. 2182/2014, wherein relief is claimed against J&K Mineral Limited. This Tribunal does not have jurisdiction in respect of the employees of J&K Mineral Limited. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Jammu.

**(ANAND MATHUR)  
MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)  
MEMBER (J)**